

FIR No. : RC-DAI-2020-A-023
U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988
(as amended in 2018)
CBI Vs Ajeet Kumar Bhardwaj & Ors.

15.09.2020 at 10.30 am

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj are produced through Audio Video means by Sh. Sanjay Kumar, Head Warden, Tihar Jail.
Sh. Baljinder Singh, Legal Aid Counsel for accused Darwan Singh and Ajeet Kumar Bhardwaj.

Ld. Counsel for the CBI has filed an application for extension of 14 days judicial custody remand of accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj.

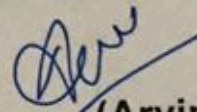
It is submitted that accused persons had taken bribe of Rs. One Lac from complainant for allotment of the plot to the allottee. It is submitted that accused were allocating the plots to the persons and were taking bribe/undue advantage by way of forging Govt. records. It is also submitted that number of witnesses are yet to be examined and there is



apprehension that the accused may influence the witnesses. It is submitted that there is larger conspiracy in this matter.

Ld. Counsel for CBI submits that IO is busy in some other matter. Ld. Counsel for CBI further submits that matter may be taken up at 1.45 pm as the IO will be able to show/share the case diary only at 1.45 pm.

No one is present for accused Sudhanshu Ranjan. Accused Sudhanshu Ranjan submits that he has no information regarding his Counsel. Since case diary is to be perused put up at 2.00 pm.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.09.2020

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U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988
(as amended in 2018)
CBI Vs Ajeet Kumar Bhardwaj & Ors.

15.09.2020 (2.00 pm)

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

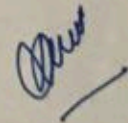
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
IO Sh. Saminder Singh Gill.

Case diary perused.

The accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj are remanded to JC till 28.09.2020. Accused be produced on 28.09.2020 at 10.30 am.

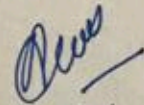
At this stage Sh. Sanjay Kumar, Head Warden, Tihar Jail appeared through audio video means. He has been informed regarding the next date of hearing.

Copy of the order be sent to Ld. Counsel for the accused persons and also to Jail authorities through whatsapp/email.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.09.2020

ECIR No. : HZ/03/2017/4294
ED Vs. Manoj Arora & Ors.

15.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs
for Enforcement Directorate.
Sh. Mahesh Gupta, JD, ED.
Sh. Faraz Khan, Sh. Vikas Kumar and Sh. Shams
Tabrez, Ld. Counsels for Robert Vadra.

Sh. Shams Tabrez, Ld. Counsel for Robert Vadra submits that Main Counsel Sh. K.T.S.Tulsi is not available today as he is busy in some matter in Hon'ble Supreme Court. He further submits that tomorrow he will be attending Parliamentary Session and hence, the matter may be adjourned for 17.09.2020.

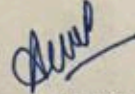
Put up on 17.09.2020 at 10.30 am.

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Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.09.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
ED Vs. Gautam Khaitan & Ors.

15.09.2020

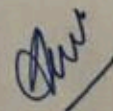
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs for Enforcement Directorate.
Sh. Aljo K Joseph, Ld. Counsel for accused Christian Michel James.

Ld. Counsel for ED submits that ED has filed an application for permission to interrogate accused Christian Michel James in Tihar Jail. Ld. Counsel for ED submits that Ms. Ramanjeet Kaur Sethi, JD, Sh. Yogeshwar, DD and Sh. Tarun, AEO intend to visit Tihar Jail on 21.9.2020 and 22.9.2020 to interrogate accused Christian Michel James.

Ld. Counsel for accused submits that he may also be permitted to give legal assistance to accused during interrogation.

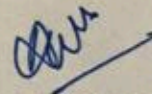
Arguments heard.



Put up on 16.09.2020 for order.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.09.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
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15.09.2020

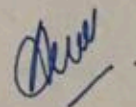
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs
for Enforcement Directorate.
Sh. Rajat Manchanda, Ld. Counsel for Rajiv Saxena.

Ld. Counsel for Rajiv Saxena submits that he has made oral submissions for deletion of name of Rajiv Saxena as accused from the complaint filed by ED.

Sh. N.K.Matta, Ld. SPP for ED submits that the matter regarding revocation status of Rajiv Saxena, as approver is pending before Hon'ble Supreme Court as SLP has been filed by the Enforcement Directorate.

It is noted that only oral submissions have been made by both the parties regarding this issue.



Ld. Counsel for Rajiv Saxena submits that he will seek instructions from Rajiv Saxena if he has to move proper application for deletion of name of Rajiv Saxena as accused from complaint filed by ED.

Put up on 01.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.09.2020